

ACT NO. XIX OF 1891.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 1st October, 1891.)

An Act to amend the Upper Burma Laws Act, 1886.

WHEREAS it is expedient to amend the Upper Burma Laws Act, 1886; It is hereby enacted XX of 18 as follows:—

Title and commencement.

1. (1) This Act may be called the Upper Burma Laws Act Amendment Act, 1891; and

(2) It shall come into force at once.

Repeal of clause (b), section 7, sub-section (1), Act XX of 1886.

2. Clause (b) of section 7, sub-section (1), of the Upper Burma Laws Act, 1886, is hereby repealed. XX of 18